(17)

O.A./434/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

14/06/1988

Heard learned advocates Mr. M.M. Shastri and Mr. K.M. Vin for the applicant and respondents respectively. Learned advocate for the respondents to ascertain whether the petitioner sought to be transferred will have accomodation at the next station. The case be adjourned to 1st July, 1988 for admission.

(P H Trivedi)
Vice Chairman

(P M Joshi)
Judicial Member

*Mogera

(27)

OA/434/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

5/7/1988

Mr.M.M.Shastri for Mr.U.M.Shastri learned advocate for the petitioner states that as there is no instruction from his client, he wants to relieve his client. He had already relieved him.

Heard the petitioner and Mr.R.M.Vin learned counsel for the respondent. His main case is only because he has some personal difficulties regarding his aged mother and other family problems. But admittedly he is in a transferrable post and as he has been at Savarkkundla, Dist.Bhavnagar for four years from which he is being sent to Badhra a distance of about 10 kms. from Savarkundla, The transfer having been made for administrative reasons and found to be have no valid ground for interfering with the impugned order The petition is, therefore, rejected.

(P.H.Trivedi)
Vice Chairman

(P.M.Joshi)
Judicial Member

a.a.bhatt